

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-563(PB)/2017

IN THE MATTER OF:

Jain Sons Finlease Limited **APPLICANT / PETITIONER**
Vs
Shilpi Cable Technologies Limited **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)

PRESENTS:

For the APPLICANT

**:- Ms. Bandara Kaur Grover, Advocate
Ms. Rita Gupta, IRP**

For the RESPONDENT

**:- Mr. Abhinav Vashisht, Sr. Advocate
Mr. Ashish Aggarwal Advocate
Ms. Sanyogita Jain, Advocate**

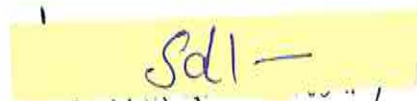
**Mr. Rajeev Saxena, Advocate
Mr. Manish Khurana, Advocate**

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 7th February 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**R. VARADHARAJAN
MEMBER (JUDICIAL)**